ITEM NO.32 COURT NO.15 SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 45823/2025

[Arising out of impugned final judgment and order dated 04-05-2017 in CRLA Nos.1022/2009 and 1023/2009 passed by the High Court of Judicature at Bombay]

BIPINCHAND KANAIYALAL JOSHI @ LALA DOCTOR Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ANR. Respondent(s)

(FOR ADMISSION and I.R.
IA No. 227745/2025 - CONDONATION OF DELAY IN FILING
IA No. 227736/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 227731/2025 - EXEMPTION FROM FILING O.T.)

Date : 15-10-2025 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE RAJESH BINDAL
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :
Mr. Sidharth Luthra, Sr. Adv.
Mr. Anil Soni, Sr. Adv.
Mr. Nachiketa Joshi, Sr. Adv.
Mr. Ayush Anand, AOR
Mr. Pankaj Singhal, Adv.
Mr. Vishal Kumar, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

On the request of learned senior counsel for the petitioner, adjourned to 10th November, 2025.

(ANITA MALHOTRA)
AR-CUM-PS

(AKSHAY KUMAR BHORIA)
COURT MASTER

Signature Not Verified
Digitally signed by ANITA MALHOTRA
Date: 2025.10.16 16:50:08 IST
Reason: